

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APL No. 252 OF 2019 & IA No. 782 OF 2019 & IA No. 781 OF 2019 & IA
No. 1562 OF 2019**

Dated: 30th October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member (electricity)**

In the matter of:

Jindal India Thermal Power Limited Appellant(s)

Versus

Power Grid Corporation of India Limited & Ors. Respondent(s)

Counsel for the Appellant(s) : Hemant Singh
Nishant Kumar
Ambuj Dixit
Tushar Srivastava
Lakshyajit Singh Bagdwal
Soumya Singh For App1

Counsel for the Respondent(s) :
Suparna Srivastava For Res1
P.V. Dinesh
Sindhu T.P
Mukund .P. Unny
Ashwini Kumar Singh
R S Lakshman For Res3
Anand K. Ganesan
Anand K. Ganesan
Swapna Seshadri For Res8

ORDER

Finally, six weeks' time is granted to file reply i.e. on or before 12.12.2019 after duly serving copy on the other side. Thereafter, two weeks' time is granted to file rejoinder i.e. on or before 30.12.2019 after duly serving copy on the other side.

List the matter on **08.01.2020.**

S.D. Dubey
Technical Member(electricity)

Justice Manjula Chellur
Chairperson

PR